Disapproval of the S.C. & H.C. Judges (Conditions of Service) Amendment

manner as Lord Rama had once resolved to free the society, the earth from the evils of the wicked people and the demons. Today the Supreme Court has reaffirmed the same thing that 'Nishichar heen karoon mahi, kar uthaye bhujdand'...(Interruptions) you are not in the court. Are you a criminal? Why are you worried? Are you also a criminal?...(Interruptions).

(English)

MR. DEPUTY SPEAKER: Let the hon. Minister move the Bill.

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): I beg to move:

"That the Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954, as introduced in the Lok Sabha on the 11th July, 1996 be taken into consideration."

This Bill has been introduced with the specific mention of increasing the quota of petrol and sumptuary allowance to the High Court Judges and Supreme Court Judges. Substantial improvements in the service conditions of the Judges have been made from time to time and the present Bill is as a result of our concern for bringing about further improvements in the conditions of service of the judges.

There had been an increase in the price of petrol from time to time. The Judges have to undertake more journeys for attending seminars and conferences these days. The Chief Justices and judges are also required to hold periodical meetings of Judicial Officers and with the members of the Bar. Considering the increase in the cost of eatables and considering the increase in the price of petrol, it has become necessary to amend the aforesaid Acts to increae the sumptuary allowances and conveyance facilities to the Chief Justices and Judges.

I, therefore, expect the wholehearted support of the House to this Amendment Bill.

MR DEPUTY-SPEAKER: Motions moved:

"That this House disapproves of the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996 (No.29 of 1996) promulgated by the President on 21 June, 1996."

"That the Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954, be taken into consideration."

Now Shri P. Chidambaram, the Minister of Finance will make a statement on interims relief to Central Governent employees.

17.39 hrs.

STATEMENT BY MINISTER

Interim Relief to Central Government Employees

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Deputy Speaker, Sir, I am pleased to inform the House that based on our discussions with the Pay Commission and the representatives of the staff side, we have requested the Pay Commission to consider whether another instalment of interim relief may be granted to the Central Government employees and, if so, to make suitable recommendations in this regard. Any amount of interim relief recommended by the Pay Commission and accepted by the Government will be fully adjusted against and subsumed in the final recommendations of the Pay Commission. The aforesaid formula is acceptable to all parties concerned.

The Pay Commission has also informed us that the final report will be available towards the end of September, 1996.

SHRI BIJU PATNAIK (Cuttack) : Have you got Rs.5000 crore?

SHRI P. CHIDAMBARAM: It is only to be adjusted.

SHRI BIJU PATNAIK: What do you mean by "adjusted?" Do you mean more income?...(Interruptions)

SHRI P. CHIDAMBARAM: No. It will be adjusted against the final recommendations in the final report.

17.40 hrs.

STATUTORY RESOLUTION RE:DISAPPROVAL OF SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT THIRD ORDINANCE, 1996.

AND

SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1996—CONTD.

SHRI BIJU PATNAIK (Cuttack): Mr. Deputy-Speaker, Sir, I would take just a minute. All that I wanted to say about this Bill is that some more emoluments be given to the Judges. As you said, one hour has been allotted to this Bill. We should pass this Bill without any discussion and we can adjourn for the day. Some more emoluments have to be given because of the increase in the price of petrol etc. Let us pass it and forget about it. As far as we are concerned, the nation is thankful to them. They are doing a good work for the nation. Therefore, we should take care of them. Whatever little increase is given here and there, they must have the